

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Defect Diary No.701842018

(Arising out of Order-in-Appeal No. 293-CE/APPL/LKO/2017 dated 27/10/2017 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Lucknow)

M/s Samunda Trading Co., **.....Appellant**

(907/5, Richwell Complex, R.G. Street, Coimbatore, Tamilnadu)

VERSUS

Commissioner of Central Excise, **....Respondent**

(Agra)

APPEARANCE:

Absent on call, for the Appellant
Shri Sandeep Kumar Singh, Authorised Representative for the
Respondent

CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO-24/2019

DATE OF HEARING : 29 August, 2019
DATE OF DECISION : 29 August, 2019

PER: ARCHANA WADHWA

The registry has issued a defect memo to the appellant pointing out certain defects indicating the defect of not filing of Demand Draft of Rs.5,000/-.

2. When the matter comes earlier, the same was adjourned with a direction to the appellant to remove the defects pointed out by the registry.

3. On matter being called today neither anybody appeared nor the defects stand removed. Accordingly, we dismiss the appeal as not maintainable being defective.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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